

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

D. A. No. 532 of
T. A. No. 1992

DATE OF DECISION 14-10-1992

Mr PJ Joseph _____ Applicant (s)

M/s V Ramachandran & Associates _____ Advocate for the Applicant (s)

Versus

The Post Master General, _____ Respondent (s)
Calicut & another

Mr V Krishnakumar, ACGSC _____ Advocate for the Respondent (s)

CORAM :

The Hon'ble Mr. SP MUKERJI, VICE CHAIRMAN

&

The Hon'ble Mr. AV HARIDASAN, JUDICIAL MEMBER

1. Whether Reporters of local papers may be allowed to see the Judgement? *Y*
2. To be referred to the Reporter or not? *~*
3. Whether their Lordships wish to see the fair copy of the Judgement? *~*
4. To be circulated to all Benches of the Tribunal? *~*

JUDGEMENT

(Hon'ble Shri AV Haridasan, J.M.)

When the case was taken up for final hearing today, the learned counsel on either side agreed that the application may at the stage of admission be closed with the direction to the respondents to consider the *~* posting of the applicant to any office in or around Palghat so that the applicant and his wife can reside together. In view of the above submission, we close this application with the direction to the second respondent to consider the applicant for a posting to any one of the offices in or around Palghat Town in the next arising vacancy. There is no order as to costs.

AV Haridasan
(AV HARIDASAN)
JUDICIAL MEMBER

SP Mukerji
(SP MUKERJI)
VICE CHAIRMAN

14-10-1992

trs